

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.16/2018  
IN  
CP (IB) No.111/Chd/Pb/2017**

In the matter of:

Kapil Dev Kansal.

....Petitioner-Operational Creditor.

Versus

Yashoda Cotton & General Mills Pvt.Ltd. ...Respondent-Corporate Debtor.

And

In the matter of:

Punjab National Bank.

....Applicant-Financial Creditor.

Present: Mr.Manjul Mittal, Interim Resolution Professional and  
Mr.Sanjay Kumar Aggarwal, Resolution Professional in  
person.  
Mr.N.K.Mankotia, Advocate for respondent-corporate  
debtor.

Punjab National Bank has filed application in terms of sub-section (b) of Section 27 of Insolvency & Bankruptcy Code, 2016 for replacement of the Interim Resolution Professional Mr.Manjul Mittal, who is present in person. Vide order dated 17.01.2018, it was directed to forward the name of Mr.Sanjay Kumar Aggarwal, registered Resolution Professional for appointment as the Resolution Professional in this case to the Insolvency & Bankruptcy Board of India.

The Insolvency & Bankruptcy Board of India vide its letter No.IBBI/IP/REP/NCLT/CHD/2017/13F/254/90, dated 18.01.2018 has

confirmed the name of Mr.Sanjay Kumar Aggarwal as a Resolution Professional to replace the Interim Resolution Professional.

Accordingly, I appoint Mr.Sanjay Kumar Aggarwal, registration No.IBBI/IPA-002/IP/N00126/2017-18/10295 as the Resolution Professional to continue with the insolvency resolution process and he is directed to keep on sending fortnightly progress reports to this Tribunal. Mr.Manjul Mittal, Interim Resolution Professional is directed to hand over the entire record of the corporate debtor and the charge of the assets whatever he has taken forthwith. The grievance of the IRP is that he has still not been paid his fee by the operational creditor. The IRP is directed to send his request by email giving the details of his outstanding fee to the Resolution Professional, who shall proceed to take up the matter in accordance with Rules and communicate the decision to Mr.Manjul Mittal.

Copy of this order be supplied to the counsel for the Financial Creditor i.e. the Punjab National Bank, Interim Resolution Professional as well as the Resolution Professional for their respective compliance.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

January 24, 2018.  
Ashwani